

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

16

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/169/CAA/2017
NAME OF THE TRANSFEROR : KAVITHA TRADING & INVESTMENT CO PVT LTD
NAME OF THE TRANSFERRE : SITA INVESTMENT COMPANY LTD
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
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1) K. RAMASAMY G.V. MOHAN KUMAR	Counsel for Petitioner	G. V. Mohan
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ORDER

Counsel for the Applicant present. As seen from the order dated 13.09.2017, the Registry was directed to issue notice to the RBI and the Petitioner was also directed to send notice to the RBI in relation to the scheme of amalgamation. Counsel for the Petitioner submitted an affidavit in relation to the service of the notice to the RBI. The notice has been delivered by hand on 20.09.2017 and receipt has been placed on record which reflects that the notice has been served on the RBI, Chennai. However, we have not received any objection from the RBI and no communication has been sent by RBI to the Petitioner in this regard. However, we may wait for two weeks for any objection or reply from the Reserve Bank of India with the direction to the Counsel to give reminder to the RBI and submit proof of the same at the time of hearing of the petition. Counsel for the Applicant is directed to make payment of Rs.50,000/- as fees of the Chartered Accountant to the Office of the Official Liquidator within two weeks. Put up on **27.11.2017 at 10.30 A.M.**

- Sed -
MEMBER (TECHNICAL)
ghk

- Sed -
MEMBER (JUDICIAL)